GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

UNSTARRED QUESTION NO:448 ANSWERED ON:23.11.2012 LAND ACQUISITION BY OIL PSUS Alagiri Shri S. ;Choudhary Shri Harish

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the oil Public Sector Undertakings (PSUs) are acquiring land through direct negotiation for implementation of their projects;
- (b) if so, the details thereof during each of the last three years, location-wise and PSU-wise;
- (c) the compensation paid or employment provided to the affected persons during the said period;
- (d) whether the amount of compensation paid to the affected persons was very less; and
- (e) if so, the details thereof along with the remedial action being taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SMT. PANABAKA LAKSHMI)

- (a) Oil India Limited (OIL), Hindustan Petroleum Corporation Limited (HPCL) and Indian Oil Corporation Limited (IOCL), three major oil PSUs under Ministry of Petroleum & Natural Gas have informed that they have been acquiring land from land owners/occupiers through direct negotiations.
- (b) & (c) The details are given at Annexure. Employment did not form part of negotiations.
- (d) & (e) As informed by aforesaid oil PSUs, compensation was paid either as per rates determined by district revenue authorities from time to time or as per mutual consent arrived at during negotiations with land owners.